

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BRANCH, PUNE AT PUNE
INTERIM APPLICATION NO.38 OF 2026

IN

APPEAL NO. 1 OF 2026



Abhishek Vikas Gondane... Applicant

Vs.

The State Environment Impact Assessment
Authority, Maharashtra & ors. Respondents

**Affidavit in reply to the above Interim Application on behalf
Respondent Nos. 2 and 3 above named:**

I, Sachin Rambhau Wadhve, the District Mining Officer,
Bhandara, above named, do hereby solemnly affirm and state as
under:

1. I have carefully gone through the above Interim Application taken out in the above Appeal as also the annexures annexed thereto. I have also carefully gone through the orders passed by this Hon'ble Tribunal so far. I have perused the record and the documents made available to me and I am

conversant to file the present Affidavit in reply to the above

IA.

2. Nothing in this Affidavit be treated as admission of something treated in the IA unless it is clarified, answered or otherwise explained.

3. I say that this Hon'ble Tribunal has granted stay to mining operation in Appeal No.641 of 2025. Right since the beginning, it is treated as the lead matter. The pleadings in this Appeal are complete.

4. I submit that rather than preponing the other appeals, Appeal No.641 of 2025 be heard finally so that the fate of this appeal will decide the fate of the companion appeals.

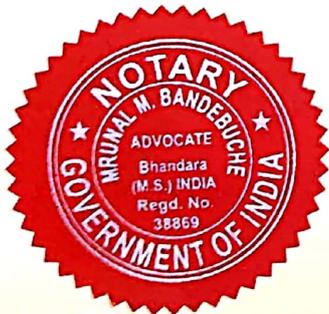
Solemnly affirmed at Bhandara)

This 25th of February 2026)

[Signature]
**District Mining Officer
Collectorate, Bhandara**

Before me,

Advocate for Respondent Nos. 2 and 3



THE SIGNATURE OF SHRIMT
Sachin Ramchandra Wadhare
WHO IS/ARE PERSONALLY KNOWN
TO ME / IDENTIFIED BY
AND WHO SIGNED
BEFORE ME THIS THE 25
DAY OF 02.2026
AT BHANDARA.

[Signature]
MRUNAL M. BANDEBUCHÉ
NOTARY/ ADVOCATE
DIST. BHANDARA (M.S.) INDIA

NOTARIAL REG
ENTRY No. 805
DATE: 25. 02. 2026